

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 61/891/2021**

This the 09th day of June 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**

1. Vishal Chander, Age 26 years, S/o Late Sh. Sudesh Chander R/o H. No. 135, Tange Wali Gali, Kachi Chawani, Tehsil & District Jammu.

.....Applicant

(Advocate:- Mr. Sudershan Sharma)

**Versus**

1. Union Territory of J&K, through Commissioner/Secretary to Govt. Industries and Commerce, Civil Secretariat, Jammu-180001.
2. Director, Handicraft Department, J&K, Jammu/Srinagar-180001.

.....Respondents

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

**O R D E R  
[O R A L]**

The applicant's father namely Sudesh Chander was working as Assistant Handicraft Training Officer in the office of respondent department and while working on the aforesaid post, the father of the applicant died from illness in the year 1999. After the death of applicant's father, the applicant's mother namely Urmila Kumari approached the respondents for compassionate appointment. The case of the mother of the applicant was processed and vide order dated 16.01.2001, her case was declined since she was overage. Thereafter, the mother of the applicant approached the respondents for consideration of case of her elder son namely Vikas Chander for compassionate appointment vide application dated 09.05.2009, however, his case was also rejected vide communication dated 18.02.2015. Thereafter, mother of the applicant submitted



application dated 02.12.2014 seeking compassionate appointment for the applicant herein. However, no action has been taken on the same till date. Hence, the present O.A.



2. We have heard Mr. Sudershan Sharma, learned counsel for the applicant and Mr. Sudesh Magotra, learned D.A.G. for the respondents and perused the records.

3. The case of the applicant for compassionate appointment is pending before the respondents. I am of the view that no fruitful purpose will be served in keeping the O.A. pending and the same can be disposed of by directing the respondents to consider the case of the applicant for compassionate appointment.

4. Accordingly, the O.A. is disposed of with direction to the competent authority amongst the respondents to consider and take a decision with regard to prayer of the applicant for compassionate appointment as per rules and regulations and pass a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order.

5. It is made clear that I have not entered into the merits of the case.

6. No order as to cost.

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

*Arun*